

Reintroduction of Nomination

2927. SHRI MURALIDHAR JENA :
SHRI RADHA MOHAN SINGH :
SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government had in 1991-92 introduced nomination of heads of six recognised associations of employees of Kendriya Vidyalaya Sangathan on KVS and its Board of Governors for three years;

(b) if so, the reasons of discontinuing it in December, 1994;

(c) whether the Government have since decided to reintroduce the same; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b) As per the rules then in force in Kendriya Vidyalaya Sangathan, Authorising Government to appoint any other person(s), the Government had nominated 6 employees of the Kendriya Vidyalaya Sangathan (KVS) as members of KVS and its Board of Governors in 1991 for a period of three years. However, the Rules of the Kendriya Vidyalaya Sangathan do not provide for nomination of heads of recognised Associations of employees of Kendriya Vidyalaya Sangathan as members of KVS and its Board of Governors.

(c) No, Sir.

(d) Does not arise.

Translation]

School Fees

2928. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Public Schools, Central Government schools and the Delhi Government schools in Delhi and the monthly fees in them, separately and the names of schools where donation is taken;

(b) whether the public schools have become a good source of trade and arbitrary fees is being collected from the students;

(c) if so, whether the Government propose to check and control the said commercialisation of education; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) As per the information made available by Govt. of NCT of Delhi/Municipal Corporation of Delhi/New Delhi Municipal Council/Ministry of Railways, the number of schools in Delhi is as under :-

	Govt.	Recognised private
NCT Delhi	970	689
MCD	1756	418
NDMC	99	3
Railways	2	

(b) to (d) The recognised schools in Delhi are governed under Delhi School Education Act & Rules (DSEA&R) 1973. In case of violation of the provision of the DSEA & R, 1973, action is taken against such schools.

Delhi Govt. have constituted a Committee under Shri J. Veera Raghvan to review the fees structure and to suggest legal and administrative action to regulate the private recognised schools.

Gas Agency

2929. SHRI JAGAT VIR SINGH DRONA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether 1200 employees of cooking gas agency of Indian Oil, Kanpur, U.P. are provided gas cylinders per month and out of which 900 cylinders are taken from consumer quota;

(b) if so, whether the supply officer has unearthed the said erring gas agency; and

(c) the steps taken/proposed to be taken by the Government to prevent such irregularities in future ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) No, Sir.

(b) and (c) Do not arise.

Unutilised Potable Water:

2930. SHRI HANSRAJ AHIR : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether due to continuous mismanagement of